HIGH COURT OF KARNATAKA

April 21, 2020

NOTIFICATION

(Applicable to High Court of Karnataka at Principal Seat and benches)

1. All the members of the staff to take a serious note of the advisory separately issued to the Judicial Officers and the members of the staff of the Courts. All the precautionary measures set out in the Advisory shall be scrupulously followed. A copy of the advisory is enclosed with this order.

2. Whenever members of the staff are called upon to attend the Court for urgent work or to attend home offices of the Hon'ble Judges, it shall be ensured that all of them are wearing proper masks and all of them properly wash their hands with soap or hand sanitizer before commencing their work. Social distancing shall be maintained by them.

3. Every person entering the Court precincts including the Police, Security staff, members of the Court staff including drivers and PSOs of the Hon'ble Judges, shall be scanned at the entry point by using temperature scanners/thermal scanners by the health workers of the State Government and an inquiry shall be made through health workers to ascertain whether any of them are having known symptoms of Covid-19. If it is found that temperature is not normal or any of them are found to have symptoms, their entry in the Court precincts shall not be permitted.

The names and cell phone numbers of the persons entering the Court precincts shall be recorded. No one should be allowed to enter the Court precincts without wearing a proper mask. The aforesaid directions are also applicable to the Advocates/Advocates' clerks/parties-in-person visiting the Courts for the purposes of payment of Court fees or payment of process fees.

4. During Closure period entry shall be restricted only through one or two entry points.

BY ORDER OF HON'BLE THE CHIEF JUSTICE,

Sd/-

(Rajendra Badamikar)
Registrar General

HIGH COURT OF KARNATAKA

April 21, 2020

NOTIFICATION

(As applicable to all Districts Courts and Trial Courts in the State)

1. All Principal Districts Judges/Principal Judges and In-charge Judges of the Courts to take a serious note of the advisory (both in English and Kannada language) separately issued to the Judicial Officers and members of the staff of the Courts. A copy of the advisory is enclosed with this order. Ensure that a copy of the same reaches every staff member.

2. Whenever members of the staff are called upon to attend the Court for urgent work or to attend home offices of the Judicial Officers, it shall be ensured that all of them are wearing proper masks and all of them properly wash their hands with soap or hand sanitizer before commencing their work. Social distancing shall be maintained by them. It will be the responsibility of the Judicial Officers to see that members of the staff maintain social distancing. Similarly, the Judicial Officers shall instruct the members of the Bar, Advocates' clerks or parties visiting the Court for the purposes of payment of Court fees and process fees to follow all the rules of safety and social distancing.

3. Every person entering the Court precincts including the Police, Security staff, members of the Court staff, shall be scanned at the entry point by using temperature scanners

by State Government health workers and an inquiry shall be made through health workers to ascertain whether any of them are having known symptoms of Covid-19. If it is found that temperature is not normal or any of them are found to have symptoms, their entry in the Court precincts shall not be permitted. The names and cell phone numbers of the persons entering the Court precincts shall be recorded. No one should be allowed to enter the Court precincts without wearing a proper mask. The aforesaid directions are also applicable to the Advocates/Advocates' clerks/parties-in-person visiting the Courts for the purposes of payment of Court fees or payment of process fees. It is advisable that even Judicial Officers while entering the Court precincts undergo a similar check.

4. The Principal District Judges/Principal Judges/Officers in-charge of the Courts may consider of keeping open only one or two entry points of the Court precincts. Presence of the health workers and equipment for measuring temperature shall be procured by the respective Principal District Judges/Principal Judges of in-charge Judges for all Court complexes under their control by approaching the State Government Officers/officials.

BY ORDER OF HON'BLE THE CHIEF JUSTICE,

Sd/-

(Rajendra Badamikar)
Registrar General

HIGH COURT OF KARNATAKA

ADVISORY TO JUDICIAL OFFICERS, COURT STAFF OF ALL THE COURTS AND THE STAFF IN GOVERNMENT ADVOCATES'/PROSECUTOR'S OFFICE

April 21, 2020

BASIC PROTECTIVE MEASURES AGAINST THE COVID-19 DURING THE COURT HOURS IN COURT PREMISES

The Covid-19 is a pandemic and it requires to be contained. There are several measures which can be adopted by Judicial Officers, staff of High Court and District Judiciary to get protected from being infected by Covid-19 during office visit, some of which are mentioned below:

1. Use of masks in the precincts of the Courts is compulsory. Do not move out of the house without wearing a proper mask. The mask should be proper and clean. Official guidelines are available on social media to make proper mask at home. After entering office, wash your hands with liquid soap. Frequently clean your hands by using an alcohol based hand rub product like gel or sanitizer or wash your hands with alkaline soap and water.
2. Avoid close contact with anyone and maintain at least 6 feet distance between yourself and any other persons in the office. (Maintain all the norms of social Social Distancing).
3. Avoid touching eyes, nose and mouth.
4. Practice good respiratory and personal hygiene.
5. Do not shake hands with anyone.
6. Do not participate in gatherings including sitting in groups at any place.
7. Use hand gloves while dealing with office files/case files.
8. Download Aarogya Sethu App to ascertain the Corona infected persons around you. Make self assessment every day. You have dry cough, cold, throat irritation or temperature, do not go to workplace and contact a doctor.
9. As far as possible, while moving out of your house, always carry a small hand sanitizer bottle with you all along and frequently use it.

Apart from that, you are also requested to adopt certain protective measures while going back home from office or from market after buying grocery/medicines, which are as under:

1. Ring up home before you leave the office or inform the time of reaching home in advance.
2. Someone at home should keep the front door open (so that you don't have to touch the calling bell or door handle) and a bucket of hot water with washing soap powder or bleaching powder added to it in the front door.
3. Keep things (keys with you, sanitizer bottle, and phone) in a box outside the door.
4. Wash your hands in the bucket and wash your feet. Use tissue paper or a clean piece of cloth by putting sanitizer and wipe the items you have placed in the box. The used tissue papers should be disposed of properly. If a clean piece of cloth is used, it should be properly washed as indicted in clause 7.
   Then enter the house without touching anything.
5. The bathroom door shall be kept open by and a bucket of hot detergent soap water be kept ready. Soak your clothes used outside in the bucket.
6. Then take a head bath with shampoo and body bath with soap,
7. Wash your clothes/put in washing machine with high temperature settings and dry clothes in direct sunlight.
8. Practice Yoga and Pranayama or do some other good exercise at home.

Note:

a) **Please remember that you are not only responsible for your own safety, but also for the safety of your family and your colleagues at your workplace. Please note that if you do not take necessary precautions, the others may suffer.**

b) **The safeguards suggested above are not exhaustive. In addition to the above safeguards, you may follow other safeguards as well.**

BY ORDER OF HON'BLE THE CHIEF JUSTICE,

Sd/-
(Rajendra Badamikar)
Registrar General

<u>ಕರ್ನಾಟಕ ಉಚ್ಚ ನ್ಯಾಯಾಲಯ</u>

<u>ನ್ಯಾಯಾಂಗ ಅಧಿಕಾರಿಗಳು, ಕರ್ನಾಟಕ ಉಚ್ಚ ನ್ಯಾಯಾಲಯ ಮತ್ತು ಜಿಲ್ಲಾ ನ್ಯಾಯಾಲಯಗಳ ಎಲ್ಲಾ ಸಿಬ್ಬಂದಿಗಳು ಮತ್ತು ಸರಕಾರಿ ವಕೀಲರು ಹಾಗೂ ಅಭಿಯೋಜಕರ ಕಛೇರಿಯ ಅಧಿಕಾರಿ ಮತ್ತು ಸಿಬ್ಬಂದಿಗಳಿಗೆ ಸಲಹೆ ಮತ್ತು ಸೂಚನೆಗಳು</u>

21/04/2020

<u>ನ್ಯಾಯಾಲಯದ ಕಲಾಪದ ಸಮಯದಲ್ಲಿ ನ್ಯಾಯಾಲಯದ ಆವರಣಗಳಲ್ಲಿ ಕೋವಿಡ್–19 ಹರಡುವಿಕೆಯನ್ನು ತಡೆಗಟ್ಟಲು ಅಳವಡಿಸಿಕೊಳ್ಳಬಹುದಾದ ಸಾಮಾನ್ಯ ರಕ್ಷಣಾತ್ಮಕ ಕ್ರಮಗಳು</u>

ಕೋವಿಡ್–19 ಒಂದು ಪಿಡುಗು ಮತ್ತು ಅದನ್ನು ತಡೆಗಟ್ಟುವುದು ಅತ್ಯಗತ್ಯವಾಗಿದೆ. ಕೋವಿಡ್ – 19 ಸೋಂಕು ತಗಲದಂತೆ ಮತ್ತು ಹರಡದಂತೆ ಮಾಡಲು ನ್ಯಾಯಾಂಗ ಅಧಿಕಾರಿಗಳು, ನ್ಯಾಯಾಲಯದ ಸಿಬ್ಬಂದಿವರ್ಗ, ಇತರೆ ಅಧಿಕಾರಿಗಳು ಹಾಗೂ ಸಿಬ್ಬಂಧಿವರ್ಗದವರು ಕಛೇರಿಯ ಸಮಯದಲ್ಲಿ ಈ ಕೆಳಗೆ ಹೇಳಿದ ರಕ್ಷಣಾತ್ಮಕ ಕ್ರಮಗಳನ್ನು ಅಳವಡಿಸಿಕೊಳ್ಳತಕ್ಕದ್ದು:–

1) ನ್ಯಾಯಾಲಯದ ಆವರಣದಲ್ಲಿ ಬಾಯಿ ಮತ್ತು ಮೂಗು ಮುಚ್ಚಿಕೊಳ್ಳುವಂತೆ ಮೋರೆ ಮುಸುಕನ್ನು ಕಡ್ಡಾಯವಾಗಿ ಧರಿಸುವುದು. ಸೂಕ್ತವಾದ ಮೋರೆ ಮುಸುಕನ್ನು ಧರಿಸದೆ ಮನೆಯಿಂದ ಹೊರಗೆ ಹೋಗತಕ್ಕದಲ್ಲ. ನೀವು ಧರಿಸುವ ಮೋರೆ ಮುಸುಕು ಸಮಂಜಸ ಮತ್ತು ಶುಭ್ರವಾಗಿರಬೇಕು. ಮೋರೆ ಮುಸುಕನ್ನು ಮನೆಯಲ್ಲಿ ತಯಾರಿಸಿಕೊಳ್ಳಲು ಅಧಿಕೃತ ಮಾಹಿತಿಯು ಸಾಮಾಜಿಕ ಮಾಧ್ಯಮದಲ್ಲಿ ಲಭ್ಯವಿದೆ. ಕಛೇರಿ ಪ್ರವೇಶಿಸಿದ ಕೂಡಲೇ ಸಾಬೂನು ಅಥವಾ ಹ್ಯಾಂಡ್‌ವಾಶ್ ಬಳಸಿ ಕೈಯನ್ನು ತೊಳೆದುಕೊಳ್ಳಿ. ಆಗಾಗ ನೀರು ಹಾಗೂ ಸಾಬೂನು ಬಳಸಿ ಕೈತೊಳೆದುಕೊಳ್ಳಿ ಮತ್ತು ಮದ್ಯಸಾರ ಆಧಾರಿತ ನಿರ್ಮಲೀಕಾರಕ ಅಥವಾ ಅರೆ ಘನರೂಪದ ದ್ರಾವಣದಿಂದ ಕೈಯನ್ನು ಚೊಕ್ಕಗೊಳಿಸಿ.
2) ಯಾವುದೇ ವ್ಯಕ್ತಿಯೊಡನೆ ನಿಕಟ ಸಂಪರ್ಕದಿಂದ ದೂರವಿರಿ. ಕಛೇರಿಯಲ್ಲಿ ನಿಮ್ಮ ಮತ್ತು ಇತರ ವ್ಯಕ್ತಿಗಳ ನಡುವೆ 6 ಅಡಿ ಅಂತರ ಕಾಯ್ದುಕೊಳ್ಳಿ (ಸಾಮಾಜಿಕ ಅಂತರದ ರೂಢಿಯನ್ನು ಪಾಲಿಸಿ)
3) ಕಣ್ಣು, ಮೂಗು ಮತ್ತು ಬಾಯಿಯನ್ನು ಮುಟ್ಟಿಕೊಳ್ಳಬೇಡಿ.
4) ಉಸಿರಾಟದ ಹಾಗೂ ವೈಯಕ್ತಿಕ ನೈರ್ಮಲ್ಯವನ್ನು ಕಾಪಾಡಿಕೊಳ್ಳಿ.
5) ಇತರರೊಂದಿಗೆ ಕೈ ಕುಲುಕುವುದನ್ನು ಮಾಡಬೇಡಿ.
6) ಜನಸಮೂಹದ ಜಾಗಗಳಿಗೆ ಹೋಗಬೇಡಿ ಮತ್ತು ಯಾವುದೇ ಕಾರ್ಯಕ್ರಮದಲ್ಲಿ ಪಾಲ್ಗೊಳ್ಳಬೇಡಿ ಯಾವುದೇ ಸ್ಥಳದಲ್ಲಿ ಗುಂಪಿನಲ್ಲಿ ಕುಳಿತುಕೊಳ್ಳಬೇಡಿ
7) ಕಛೇರಿಯ ಕಡತಗಳೊಂದಿಗೆ ವ್ಯವಹಾರ ಮಾಡುವಾಗ ಕೈಚೀಲವನ್ನು ಬಳಸಿ
8) ಕೊರೋನಾ ಸೋಂಕಿಗೆ ತುತ್ತಾಗಿರುವ ವ್ಯಕ್ತಿಯ ಮೇಲೆ ನಿಗಾ ಇರಿಸುವ ಸಲುವಾಗಿ "ಆರೋಗ್ಯ ಸೇತು" ಆ್ಯಪನ್ನು ಡೌನ್‌ಲೋಡ್ ಮಾಡಿಕೊಳ್ಳಿ. ಪ್ರತಿದಿನ ನಿಮ್ಮ ವೈಯಕ್ತಿಕ ಮೌಲ್ಯಮಾಪನ ಮಾಡಿಕೊಳ್ಳಿ. ನಿಮಗೆ ಒಣಕೆಮ್ಮು, ಶೀತ, ಗಂಟಲುನೋವು ಅಥವಾ ಜ್ವರದ ಲಕ್ಷಣಗಳು ಕಂಡುಬಂದಲ್ಲಿ ಕಛೇರಿಗೆ ಹೋಗಬೇಡಿ, ಆದರೆ ಕೂಡಲೇ ವೈದ್ಯರನ್ನು ಸಂಪರ್ಕಿಸಿ.

9) ಮನೆಯಿಂದ ಹೊರಗೆ ಹೋಗುವಾಗ ಸಾಧ್ಯವಾದಷ್ಟು ಮಟ್ಟಿಗೆ ನಿರ್ಮಲೀಕಾರಕದ ಸಣ್ಣ ಬಾಟಲನ್ನು ತಮ್ಮ ಜೊತೆ ಇಟ್ಟುಕೊಳ್ಳಿ ಮತ್ತು ಅದನ್ನು ಆಗಾಗ ಬಳಸಿ.

ನೀವು ಕಛೇರಿಯಿಂದ ಮನಗೆ ವಾಪಾಸ್ಸು ಹೋಗುವಾಗ ಮತ್ತು ಮಾರುಕಟ್ಟೆಗೆ ಭೇಟಿ ನೀಡಿ ಮನೆಗೆ ವಾಪಾಸ್ಸು ಹೋಗುವಾಗ ಕೆಲವು ಸಾಮಾನ್ಯ ರಕ್ಷನಾತ್ಮಕ ಕ್ರಮಗಳನ್ನು ಅಳವಡಿಸಿಕೊಳ್ಳುತಕ್ಕದ್ದು. ಅವುಗಳೆಂದರೆ:

1) ನೀವು ಕಛೇರಿಯನ್ನು ಬಿಡುವ ಮೊದಲು ಮನೆಗೆ ಕರೆ ಮಾಡಿ ಮನೆಗೆ ತಲುಪುವ ಸಮಯವನ್ನು ಮನೆಯವರಿಗೆ ತಿಳಿಸಿರಿ
2) ನಿಮ್ಮ ಮನೆಯ ಮುಖ್ಯ ದ್ವಾರವನ್ನು ತೆರೆದಿರುವಂತೆ ಸೂಚಿಸಿ (ಇದರಿಂದ ನೀವು ಕರೆಗಂಟೆ ಅಥವಾ ದ್ವಾರದ ಹಿಡಿಯನ್ನು ಮುಟ್ಟುವುದನ್ನು ತಪ್ಪಿಸಬಹುದಾಗಿದೆ) ಮುಖ್ಯದ್ವಾರದಲ್ಲಿ ಒಂದು ಬಕೆಟ್‌ನಲ್ಲಿ ವಾಷಿಂಗ್ ಪೌಡರ್ ಅಥವಾ ಬ್ಲೀಚಿಂಗ್ ಪೌಡರ್ ಬೆರೆಸಿದ ಬಿಸಿನೀರನ್ನು ಇಡಲು ಹೇಳಿ.
3) ನಿಮ್ಮಲ್ಲಿರುವ ಬೀಗದ ಕೀಲಿಗಳು, ನಿರ್ಮಲೀಕಾರಕ ಬಾಟಲಿ ಮತ್ತು ಮೊಬೈಲನ್ನು ಒಂದು ಸಣ್ಣ ಬಾಕ್ಸಿನಲ್ಲಿ ಹಾಕಿ ಮನೆಯ ಹೊರಗಿಡಿ.
4) ನೀವು ಕೈ, ಕಾಲುಗಳನ್ನು ಬಕೆಟ್ ನೀರಿನಿಂದ ತೊಳೆಯಿರಿ. ಒಂದು ಟಿಶ್ಯೂ ಕಾಗದ ಅಥವಾ ಬಟ್ಟೆಗೆ ನಿರ್ಮಲೀಕಾರಕ ದ್ರಾವಣವನ್ನು ಹಾಕಿ ಬಾಕ್ಸ್‌ನಲ್ಲಿ ಹಾಕಿರುವ ಕೀಲಿಗಳು, ಬಾಟಲಿ ಹಾಗೂ ಮೊಬೈಲನ್ನು ಉಜ್ಜಿ ಶುಚಿಗೊಳಿಸಿ, ಟಿಶ್ಯೂ ಕಾಗದವನ್ನು ಸೂಕ್ತ ರೀತಿಯಲ್ಲಿ ವಿಲೇವಾರಿ ಮಾಡಬೇಕು. ಬಟ್ಟೆಯನ್ನು ಬಳಸಿದ್ದಲ್ಲಿ ಅದನ್ನು ಕ್ರಮಸಂಖ್ಯೆ 7ರಲ್ಲಿ ಹೇಳಿರುವಂತೆ ಒಗೆಯಿರಿ. ಯಾವುದೇ ವಸ್ತುಗಳನ್ನು ಮುಟ್ಟದೆ ಮನೆಯೊಳಗೆ ಪ್ರವೇಶಿಸಿ
5) ಸ್ನಾನದ ಕೋಣೆಯ ಬಾಗಿಲನ್ನು ತೆರೆದಿಡುವಂತೆ ತಿಳಿಸಿ ಮತ್ತು ಒಂದು ಬಕೆಟ್‌ನಲ್ಲಿ ಬಿಸಿನೀರಿಗೆ ಬಟ್ಟೆ ಒಗೆಯುವ ಸಾಬೂನನ್ನು ಹಾಕಿ ಇಡುವಂತೆ ತಿಳಿಸಿ. ನೀವು ಧರಿಸಿದ ಬಟ್ಟೆಯನ್ನು ಸದರಿ ನೀರಿನಲ್ಲಿ ನೆನೆಸಿ.
6) ನಂತರ ಶ್ಯಾಂಪೂ ಬಳಸಿ ತಲೆಗೆ ಸ್ನಾನಮಾಡಿ ಮತ್ತು ಸಾಬೂನು ಬಳಸಿ ಮೈಸ್ನಾನ ಮಾಡಿ
7) ಬಟ್ಟೆ ಒಗೆಯುವ ಸಂಧರ್ಬದಲ್ಲಿ ಬಿಸಿ ನೀರನ್ನು ಬಳಸಿ ಮತ್ತು ವಾಷಿಂಗ್ ಮೆಷಿನನ್ನು ಹೆಚ್ಚಿನ ತಾಪಮಾನಕ್ಕೆ ಅಳವಡಿಸಿಕೊಂಡು ಬಟ್ಟೆಯನ್ನು ಒಗೆಯಲು ಮೆಷಿನ್‌ಗೆ ಹಾಕಿ ಮತ್ತು ಸೂರ್ಯನ ನೇರ ಬೆಳಕಿನಲ್ಲಿ ಬಟ್ಟೆಯನ್ನು ಒಣಗಿಸಿ.
8) ಮನೆಯಲ್ಲಿ ಯೋಗ, ಪ್ರಾಣಾಯಾಮ ಅಥವಾ ಇತರ ವ್ಯಾಯಾಮ ಮಾಡುವ ಅಭ್ಯಾಸವನ್ನು ರೂಡಿಸಿಕೊಳ್ಳಿ.

<u>ಸೂಚನೆ:</u>

ಅ) ನಿಮ್ಮ ಮತ್ತು ನಿಮ್ಮ ಕುಟುಂಬ ಹಾಗೂ ಕಛೇರಿಯಲ್ಲಿ ನಿಮ್ಮ ಸಹೋದ್ಯೋಗಿಗಳ ಸುರಕ್ಷತೆಗೆ ನೀವೆ ಜವಾಬ್ದಾರರಾಗಿರುತ್ತೀರಿ ಎಂಬುದನ್ನು ನೆನಪಿಡಿ. ನೀವು ಸೂಕ್ತ ಮುನ್ನೆಚ್ಚರಿಕೆಗಳನ್ನು ಅಳವಡಿಸಿಕೊಳ್ಳದಿದ್ದಲ್ಲಿ ಅವರು ತೊಂದರೆಗೊಳಗಾಗುವ ಸಾಧ್ಯತೆಗಳಿವೆ.

ಆ) ಮೇಲೆ ಸೂಚಿಸಲಾದ ಸುರಕ್ಷತಾ ಕ್ರಮಗಳು ಸಮಗ್ರವಾದುದಲ್ಲ. ಸದರಿ ಕ್ರಮಗಳನ್ನು ಹೊರತುಪಡಿಸಿ, ಬೇರೆ ಸುರಕ್ಷತಾ ಕ್ರಮಗಳನ್ನು ಕೂಡಾ ತಾವು ಅಳವಡಿಸಿಕೊಳ್ಳಬಹುದಾಗಿದೆ.

ಗೌರವಾನ್ವಿತ ಮುಖ್ಯ ನ್ಯಾಯಮೂರ್ತಿರವರ ಆದೇಶದ ಮೇರೆಗೆ,

ಸಹಿ/–
(ರಾಜೇಂದ್ರ ಬಾದಾಮಿಕರ್)
ರಿಜಿಸ್ಟ್ರಾರ್ ಜನರಲ್